



13th AMITY INTERNATIONAL MOOT COURT COMPETITION 2023

Amity Law School, Noida, Amity University Uttar Pradesh

RULES, PROCEDURE AND GUIDELINES OF THE COMPETITION

I. DEFINITIONS

The following terms shall have the corresponding meanings unless otherwise specified:

- I.1. 'Competition' shall refer to Amity International Moot Court Competition, 2023.
- I.2. 'Competition Problem' shall refer to the facts and issues released by the organizers of the Competition with its clarifications and corrections.
- I.3. *Competition Rules* 'shall refer to the official rules of the Competition as amended from time to time.
- I.4. 'IST' shall refer to Indian Standard Time.
- I.5. 'INR' shall refer to Indian Rupee.
- I.6. 'Knock-out round' shall refer to the Quarterfinals, Semi-finals and Final rounds of the Competition.
- I.7. 'Memorial' shall refer to the memorandum of written submissions submitted by any participating team as per the Competition Rules.
- I.8. 'Organizing Committee' (hereinafter to be referred as O.C.) shall refer to the committee appointed for the administration and conduct of the Competition including any other authorized persons, and of all events leading up to the Competition.
- I.9. 'Official Email' shall refer to the official email id of the Amity International Moot Court Competition, i.e., aimamity2023@gmail.com.

II. GENERAL RULES

a) Eligibility

- II.a.1. All recognized law schools, universities, and institutions in India or abroad with minimum three year of LL.B. courses shall be eligible to participate.
- II.a.2. Each participating team shall comprise of three members wherein two (2) members, shall be designated as Speakers and one (1) member as Researcher.
- II.a.3. No team shall contradict the composition mentioned above. No faculty member, coach, or a designated observer will be allowed to accompany the team.
- II.a.4. No pickup and drop off facility will be provided by the institution. The participants are requested to arrange their own transportation for the same.

b) Clarifications to the Problem

- II.b.1. Teams may request for clarifications via e-mail to <u>aimamity2023@gmail.com</u>. latest by 5th September 2023, 23:59 hours IST.
- II.b.2. A general clarification shall be released by 10th September 2023.

c) Registration

II.c.1. The teams/institution are required to provisionally register themselves for the competition via the link provided below.

Provisional Registration Link - https://forms.gle/Bfgw2yKuuJAetomp8

- II.c.2. The final registration link and payment details shall be sent to the teams/ institutions provisionally registered.
- II.c.3. The Last date of Registration shall be 31st August and fee shall be Rs 5000.

d) Memorandum

- II.d.1. Each Team participating in the Competition must prepare a memorandum on behalf of the Prosecutor/Applicant and on the behalf of the Defendant/Respondent.
- II.d.2. Each team must send its memoranda via e-mail to the O.C. at <u>aimamity2023@gmail.com</u> latest by 25th September 2023, 23:59 hours IST. Please note that NO HARD COPIES ARE TO BE SUBMITTED.

- II.d.3. Any memorial submitted after the deadline shall be subject to penalty for late submission till 30th September 2023.
- II.d.4. The Memorial must contain the following parts only:
 - i. Cover Page; ii. Table of Contents; iii. Index of Authorities; iv. Statement of Jurisdiction; v. Questions Presented; vi. Statement of Facts; vii. Summary of Pleadings; and viii. Pleadings (including Conclusion/Prayer for Relief).

A. Cover Page

The front cover of each Memorial must have the following information:

- i. The Team Code on the upper right-hand corner followed by 'P'/'A' for Memorandum on behalf of the Prosecutor and 'D'/'R' for Memorandum on behalf of the Defendant (e.g., Team allotted code number 23 shall write '23P' on the top right-hand corner of the front cover of its Memorial for the Prosecutor);
- ii. The name of the court;
- iii. The year of the Competition (the year during which the relevant Round takes place, for instance, *The Amity International Moot Court Competition 2023*.
- iv. The name of the case; and
- v. The title of the document (i.e., 'Memorandum on behalf of the Prosecutor' or 'Memorandum on behalf of the Defendant');

B. Index of Authorities

The Index of Authorities must list all legal authorities cited in any part of the Memorial and must indicate the page number(s) of the Memorial on which each authority is cited.

C. Citation

Footnotes must be used to identify the source of statements or propositions made in the pleadings of the Memoranda. Endnotes are not permitted. The use of footnotes must be restricted to pleadings only. Participants are expected to follow Bluebook style of citation, 20th edition. Font size should be restricted to 10, Times New Roman, with single spacing.

D. Length

The limitation on length must be kept in check on the bases of the following stipulations:

- i. The statement of facts, including section headings must be no longer than 2 pages.
- ii. The summary of pleadings may not be longer than 2 pages.
- iii. The total length of the Pleadings, including the section headings, Conclusion/prayer for relief, and any associated footnotes, must be no longer than 30 pages.

E. Presentation of the Memoranda

The Memoranda shall be exchanged by pen drives only. The following colour schemes shall be followed for marking of the separate pen drives containing the Memoranda:

Prosecutor/Applicant- BLUE

Defendant/Respondent- RED

F. Scoring of the Memoranda

Following would be criteria for judging the Memoranda:

S. No.	PARAMETERS	MARKS ALLOTED
1.	Knowledge of Law and Facts	20
2.	Interpretation of Law and Application to Facts	20
3.	Extent and use of research	20
4.	Clarity and Organization	20
5.	Adherence to the norms regarding Style, Grammar and Citation of Sources	20

G. Formatting Specifications

1. For Main Text:

a) Font type: Times New Roman

b) Font size: 12c) Line spacing: 1.5d) Body of text: Justified

2. For Heading

a) Font type: Times New Roman

b) Font size: 14

3. For Cover Page

a) Font type: Times New Roman

b) Font size: 16

II.d.5. Team Code

The participating teams shall be allotted a 'Team Code' after the registration. Teams 'shall not reveal identity' in any form, except the Team Code allotted to them during the Competition. Names of participants, nation, or name of college of the Teams concerned must not appear on or within the Memoranda.

e) Procedure for Oral Rounds

- II.e.1. Oral presentations during the round must be made by two (2) members. Each Team must indicate to the bailiff, prior to the beginning of the Oral Round, how it wishes to allocate it's given time for each round among (a) its first speaker, (b) its second speaker.
- II.e.2. Time allocated for but not used by one speaker may not be used by another speaker, or in the rebuttal or sur-rebuttal.
- II.e.3. Judges may, at their discretion, extend total oral argument time of the team up to 10 minutes beyond the given time slot for such team in any round. Speakers asked to further expand upon arguments may, in this instance, argue for more than their individual limit for each round.
- II.e.4. The order of the pleadings in each Oral Round at all levels of the Competition is:

 Prosecutor 1 --> Prosecutor 2 --> Defendant 1 --> Defendant 2 --> Rebuttal (Prosecutor 1 or 2) --> Sur-rebuttal (Defendant 1 or 2). Once a speaker has completed his or her main leading, that speaker may not make any additional argument except for rebuttal or sur-rebuttal. This applies irrespective of whether the pleading Team uses all of the time it has allocated for the main pleading. Further, any time that is not used in the main pleading may not be used to extend the time allocated to rebuttal or sur-rebuttal.

A. Rebuttal and Sur-rebuttal

Each Team may reserve up to five minutes for rebuttal or sur-rebuttal. As a courtesy to the judges, Teams should announce whether they intend to reserve time for rebuttal or sur-rebuttal at the beginning of their oral argument, and how much time they intend to reserve. Failure to announce will not waive the right to rebuttal or sur-rebuttal. The rebuttal or sur-rebuttal must be delivered by one of the two speakers participating in the oral round. A rebuttal shall immediately follow after pleadings of Defendant 2, and the sur-rebuttal shall immediately follow the rebuttal. The Team need not indicate prior to rebuttal or sur-rebuttal as to which of the Team Members will deliver rebuttal or sur-rebuttal. Teams may waive their rebuttal or sur-rebuttal through an express declaration.

B. Scope of Pleadings

A team's oral pleadings are not in any way limited to the scope of the Team's Memorandum. The scope of the Prosecutor's rebuttal is limited to responding to the Defendant's primary oral pleadings, and the scope of the Defendant's sur-rebuttal is limited to responding to the Prosecutor's rebuttal. If the Prosecutor waive off its right to rebut, Defendant may not appear for sur-rebuttal.

C. Scoring of the Speakers

The criterion for scoring of the Speakers has been given herein below:

S. No.	CRITERIA	MAXIMUM MARKS
1.	Knowledge of law	20
2.	Application of law to facts	20
3.	Ingenuity & ability to answer questions	20
4.	Style, poise, courtesy, demeanour	15
5.	Time management	10
6.	Co-ordination & teamwork	10
7.	Adequacy of the Prayer	05
1 (0)	TOTAL	100

D. Court Room Communication

Written communication during the Oral Round shall be limited to electronic written communication among team members seated at the counsel table. No other written communication may take place.

E. Scouting

Team members or persons directly affiliated with any team may only attend preliminary rounds in which their team is competing. Violation of this rule should be brought to the attention of the court room officers immediately, without disturbing the oral round, or immediately after the oral round has finished. A team which commits scouting in any form shall be disqualified from the competition.

III. STRUCTURE OF THE COMPETITION

The Competition shall consist of four Rounds:

- i. Researcher Test;
- ii. The Preliminary Round;
- iii. The Quarter Finals;
- iv. The Semi Finals; and

v. The Final.

The side on which the Team will be arguing will be decided by a draw of lots, with the Teams picking the lots. The Teams will be provided with a pen drive containing the soft copy of their opponent's Written Submission prior to the oral rounds. They are required to return the same after their rounds.

*The Researcher's Test shall be held on the second day of the Competition i.e., 13th October 2023.

a) Preliminary Rounds

The preliminary rounds will be held on 12th October 2023. In the preliminary rounds, each Team shall argue only once, either as the Applicant or as the Respondent. No team shall be provided any information regarding the identity of their opponent teams or any other team under any circumstances. Oral session of the preliminary round of competition consists of fifty (50) minutes of oral pleadings including rebuttals. Applicant and Respondent are each allotted twenty-five (25) minutes. A maximum of five minutes may be reserved for rebuttals and surrebuttals. The team may not allocate more than 15 minutes, including rebuttal or sur-rebuttal to either speaker.

b) Quarter Finals

The semi-final round of competition consists of fifty (50) minutes of oral pleadings including rebuttals. Applicant and Respondent are each allotted twenty-five (25) minutes. A maximum of five minutes shall be reserved for rebuttals and sur-rebuttals.

c) Semi Finals

The semi-final round of competition consists of eighty (80) minutes of oral pleadings including rebuttals. Applicant and Respondent are each allotted forty (40) minutes. A maximum of five minutes shall be reserved for rebuttals and sur-rebuttals.

d)Final Rounds

The Final Round of competition consists of one hundred (100) minutes of oral pleadings including rebuttals. Applicant and Respondent are each allotted fifty (50) minutes. A maximum of five minutes shall be reserved for rebuttals and sur-rebuttals.

IV. PENALTIES

S. No.	PARTICULARS	QUANTUM OF PENALTY
1.	Delay in submission of Memoranda	2 points per day
2.	Resubmission of Memoranda	5 points
3.	Formatting violations including:	1 point per type of violation, up
	Use of incorrect font	to a Maximum of 5 points
	Use of incorrect font-size	
	Use of improper line spacing	1300
	Use of improper block quote	4
	Use of endnotes	
4.	Failure to include all parts of Memorandum or	2 points for each part
1	inclusion of an unremunerated part Failure to	points (one-time penalty)
//	include necessary and correct information on	Par 1997
1.6	Memorandum cover page Excessive length:	1 point
5.	Pleadings:	
/ -	1-100 words over	3 points
1 100	101-200 words over	6 points
	201-300 words over	9 points
1.100	301-400 words over	12 points
A IO	401+ words over	15 points
6.	Excessive length: Summary of Pleadings	2 points (one-time penalty)
7.	Excessive length: Statement of Facts	2 points (one-time penalty)
8.	Breach of Anonymity of Teams	2 points (one-time penalty)

^{*}Kindly note that resubmission of the memorials shall be allowed only at the discretion of the Organizing Committee.

V. AWARD

- V.1. Trophy, cash prize, merit certificate and other prizes for the 'Winning team' and 'Runner-Up team'.
- V.2. Trophy, cash prize and merit certificate for the 'Best Memorial.'
- V.3. Award/Memento, certificate, and cash prize for the 'Best Speaker' and the 'Best Researcher'.
- V.4. 'Quarterfinalists' shall be awarded with merit certificate,
- V.5. 'Semi-Finalists' shall be awarded with merit certificate and mementos.
- V.6. All participants will get certificates of participation in the valedictory ceremony.

VI. MISCELLANEOUS

- VI.1. The O.C. reserves the right to amend, modify, change or repeal any of the competition rules at any stage. The O.C. shall communicate any changes made in the competition rules to the Participating Teams.
- VI.2. If a team believes that violation of the rules of the competition has taken place at any stage of the competition, the team(s) within half an hour after the completion of the round in which violation has allegedly occurred should register a complaint with the Grievance Cell which will be constituted specifically for such purpose. Team(s) under no circumstances shall approach the Judges with any complaints.
- VI.3. The Director's decision shall be final in all matters concerning the competition.

VII. Miscellaneous Rules

The teams are supposed to refer to the documents on computers only but can use hard copies of the bare acts and books, if need be, although the same is not encouraged.

The O.C. on behalf of the Moot Court Society wishes all the very best to the participant.

CONTACT DETAILS:

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Faculty Convenor:

Dr. Bhavna Batra

Faculty Co-Convenor:

Dr. Juliee Sharma

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